

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 210 of 2020

IN THE MATTER OF:

Rakesh P. Sheth

...Appellant.

Versus

Indus Cityscapes and Constructions Pvt. Ltd.

...Respondent.

Present:

**For Appellant: Mr. Ritin Rai, Sr. Advocate with Mr. Udian Sharma
and Mr. Jaitegan Singh Khurana, Advocates.**

For Respondent: None

**ORDER
(Virtual Mode)**

15.04.2021 The Appellant may file on record the copy of the Complaint of suit which is said to have been filed by the Corporate Debtor.

Learned Counsel for the Respondent is unable to connect properly so as to be audible. Reply in this matter is yet not filed. Respondent to file Reply within two weeks. Rejoinder, if any, may be filed within a week, thereafter.

Parties may file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, separately, within three weeks.

List the Appeal 'For Admission (After Notice)' Hearing on **21st May, 2021**.

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**